



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR  
BEFORE  
HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,  
CHIEF JUSTICE  
&  
HON'BLE SHRI JUSTICE VIVEK JAIN  
ON THE 3<sup>rd</sup> OF MARCH, 2025

**WRIT PETITION No. 13962 of 2024**

***NIDHI PANDE AND OTHERS***

*Versus*

***THE STATE OF MADHYA PRADESH AND OTHERS***

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**Appearance:**

Shri Hindesh Pal - Advocate for the petitioners.

Shri Abhijeet Awasthi - Dy. Advocate General for the respondents / State.

Shri Sourabh Makhija - Advocate for respondent No.4

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**ORDER**

***Per: Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice***

Pursuant to order dated 14.02.2025 Ms. Preeti Yadav, Commissioner Municipal Corporation, Jabalpur has filed an affidavit whereby it has been stated that on 25th February, 2025 in compliance of the order dated 14.02.2025 she has sanctioned the construction of Nala. On 28.02.2025 notice inviting tender was published and the same will be open on 31.03.2025. It is further stated that from 20.04.2025 the construction of Nala will start and has assured that before the monsoon season starts, the construction of Nala will be completed.



2. It has been further assured that there will be no water logging in the above mentioned society in the monsoon season. Moreover, in order to prevent the water logging problem in the city of Jabalpur, the proactive steps such as desilting and cleaning of sewer drainages, removal of encroachments from sewer lines etc. is being taken.

3 . In view of the above, we hereby dispose of the present petition directing the Commissioner Municipality that proper steps as per affidavit shall be taken without fail.

(SURESH KUMAR KAIT)  
CHIEF JUSTICE

(VIVEK JAIN)  
JUDGE

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